

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition 98/TT/2012

Date: 2.8.2012

To,
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation-86 for transmission tariff for (I) 132 kV Silchar-Hailakadni (AEGCL) line alongwith associated bays (anticipated DOCO:1.4.2012), (II) 200 MVA, 400/132 kV ICT-II at Silchar along with associated bays (anticipated DOCO: 1.4.2012), (III) 400 kV D/C Pallatana-Surajmaninagar line (charged at 132 kV) along with associated bays (anticipated DOCO: 1.7.2012), (IV) 400 kV Silchar-Purbakanchanbari line (charged at 132 kV) along with associated bays (anticipated DOCO :1.7.2012) and (V) 080 MVAR, 420 kV Bus reactor at Bongaigaon along with associated bays (anticipated DOCO :1.7.2012), under transmission system associate with Pallatana Gas Based Power Project and Bongaigaon Thermal Power Station in NER for Tariff block 2009-14 period.

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 7.9.2012:

(i) Status of DOCO of assets covered in the petition.

(ii) Auditor's certificate for capital expenditure incurred pertaining to assets covered in Asset-I Phase-I i.e. 2 No 132 kV bays at Silchar and 132 kV D/C line upto LILO point of 132 kV Dullavcherra-Panchgram (15 km) as on anticipated/actual DOCO and additional capital expenditure from DOCO to 31.3.2013, 1.4.2013 to 31.4.2014.

(iii) Management/Revised auditor's certificate for capital expenditure incurred for Asset II along with details of funding and tariff forms as on anticipated/actual DOCO and additional capital expenditure from DOCO to 31.3.2013, 1.4.2013, 1.4.2013 to 31.3.2014.

(iv) Management/Revised auditor's certificate for capital expenditure incurred for Asset III and IV along with details of funding and tariff forms as on anticipated/actual DOCO

and additional capital expenditure from DOCO to 31.3.2013, 1.4.2013, 1.4.2013 to 31.3.2014.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)